

THE MINISTER OF WELFARE (SHRI BALWANT SINGH RAMOOWALIA) : (a) to (d) The information is being collected and will be laid on the Table of the House.

#### Rehabilitation of Tribals

5580. SHRI ANCHAL DAS : Will the Minister of WELFARE be pleased to state :

(a) the amount spent under rehabilitation programme of tribals surrounded by the Sukinda mines in Orissa:

(b) the number of tribals rehabilitated under the scheme as on date: and

(c) the development schemes contemplated by the Union Government for the betterment of their lives ?

THE MINISTER OF WELFARE (SHRI BALWANT SINGH RAMOOWALIA) : (a) to (c) The information is being collected and will be laid on the Table of the Lok Sabha, upon receipt.

#### Large Aircraft

5581. SHRI N. DENNIS : Will the Minister of CIVIL AVIATION be pleased to state :

(a) whether there are proposals under the consideration of the Government to permit Airlines to bring in Aircrafts having maximum possible sitting capacity; and

(b) if so, the details thereon ?

THE MINISTER OF CIVIL AVIATION AND MINISTER OF INFORMATION AND BROADCASTING (SHRI C.M. IBRAHIM) : (a) and (b) As per the existing policy, addition of some capacity is being permitted to existing operators and new private airlines are allowed operations with 50 seat capacity aircraft.

RE: CONSTITUTION (EIGHTY-FIRST AMENDMENT) BILL

*(Interruptions)*

*[English]*

MR. SPEAKER : Dr. K.P. Ramalingam, please listen. I think the Prime Minister has a point that we have no other item to dispose of. This Bill has to be passed. U.P. Budget has to be passed. The Journalists Bill has to be passed. So, time constraint is there. But the Prime Minister has agreed to introduce this Bill today and get

it passed without discussion and I understand that it is the sense of the House that this Bill should be taken up today and passed today. It is going to be a very historic decision.

DR. MURLI MANOHAR JOSHI (ALLAHABAD) : The whole House is with you. You can waive the rules ...*(Interruptions)*

SHRI S. BANGARAPPA (SHIMOGA) : Mr. Speaker, Sir, let me bring to your kind notice one thing. We are not going against the contents of the Bill. The Bill has to be introduced and passed unanimously without discussion. I for one support this Bill. But I want to say only one thing. After going through all these things, reservation will be made for Lok Sabha and State Assemblies. I do not see the point. What about reservation to Rajya Sabha? ... *(Interruptions)*

*[Translation]*

SHRIMATI SUSHMA SWARAJ (SOUTH DELHI) : You should pass this Bill ... *(Interruptions)*

*[English]*

SHRI SOMNATH CHATTERJEE (BOLPUR) : Shri S. Bangarappa, your point is well taken. Let the Bill be passed. I think it is the commitment of the House to pass this Bill. ... *(Interruptions)*\*

MR. SPEAKER : Pleased listen to others also.

SHRI S. BANGARAPPA : Mr. Speaker, Sir, why do you not listen to me? I cannot understand it. I want to state only one thing. I want to make a submission. I want to make one point very clear ...*(Interruptions)*

MR. SPEAKER : Shri Sarpotdar, I will call you later. Now, sit down, please.

SHRI S. BANGARAPPA : I want to make clear only one thing. I completely support this Bill. Without any discussion, we will pass this Bill. I am in favour of giving this representation to women in Lok Sabha and the State Assemblies. I quite see the point. I wholeheartedly support it. The only worrying point as far as this Bill is concerned is this. In this Bill, reservation is not made for women in the Rajya Sabha and in the Legislative Councils of the States, in the Union Public Service Commission and the State Public Service Commissions. These are all the constitutional bodies. Why do you not see the point ? ...*(Interruptions)*

Madam, in your own interest, I am telling this. Why do you not listen to me? Let there be reservation for the lady members in the Rajya Sabha, in the Legislative Councils of the States, in the Union Public Service Commission and the State Public Service Commissions also ... (Interruptions). If an assurance is going to be given by the Government, I will be the happiest person. That would serve the purpose ... (Interruptions)

[Translation]

KUMARI UMA BHARATI (KHAJURAHO) : Mr. Speaker, Sir, I have an important point to make.

[English]

MR. SPEAKER : I will allow you later.

SHRI MADHUKAR SARPOTDAR (MUMBAI NORTH-WEST) : Respected Speaker, Sir, my only query is whether the provisions of this Bill will be made applicable to the entire country without any exception. This is my first question.

Secondly, in this Bill, whatever provision is there for the Assembly and the Lok Sabha constituencies, is there any restriction for the parties not to allow the lady candidates for taking part in the election? If it is not so, then where is the necessity for making a special provision? This is my second question. Thirdly, I would like to know whether you are giving any exemption to any of the States of this country and if at all there is any exemption, that should not be allowed and it should be made equally applicable to all the States of the country. On these particular points, if the hon. Prime Minister is going to offer some clarifications, then, we have no reservations. Otherwise, we have got our own reservations. This is the issue that I wanted to raise ... (interruptions)

[Translation]

SHRIMATI SUSHMA SWARAJ : Mr. Speaker, Sir, this is a new way to register protest.

[English]

KUMARI MAMATA BANERJEE (CALCUTTA SOUTH) : Sir, I want to make only one point ... (Interruptions)

SHRI P.C. CHACKO (MUKUNDAPURAM) : Sir, you have suspended the Question Hour and we are going to adopt this legislation unanimously because you have given the ruling that we are going to pass this legislation without any discussion. I may be permitted to express just one opinion in one minute.

Having gone through this legislation, I have seen that this legislation is not progressive enough. I do not want to call it a retrograde legislation. But 51.5 per cent of population in Kerala are women. I do not know how the lady Members are satisfied with this  $33\frac{1}{3}$  per cent reservation (Interruptions) I am expressing this opinion in

the interests of women (Interruptions) I want you to listen to me just for one minute. The women population in Kerala is 51.5 per cent. So, it is fair to give them and the whole country 50% per cent reservation. That would only do justice to the women candidates (Interruptions)

MR. SPEAKER : All right, you have made your point. There will be no end to it if we proceed like this.

... (Interruptions)

[Translation]

KUMARI UMA BHARATI : Mr. Speaker, Sir, I would like to make a request to the Hon'ble Prime Minister ... (Interruptions) How will I be able to speak amidst this noise ?

MR. SPEAKER : Sit down, please

KUMARI UMA BHARATI : I am telling something to the Prime Minister. ... (Interruptions)

MR. SPEAKER : Nitishji, sit down, please. Do not raise the issue.

KUMARI UMA BHARATI : Mr. Speaker, Sir, I am telling something to the Prime Minister. Mr. Prime Minister, will you give me a hearing? I want to know in this reservation whether you are going to have any reservation for the women candidates belonging to Scheduled Caste and Scheduled Tribe community. But my demand is that there should be reservation for the backward caste women also as it is in the Panchayati Raj system. It is not there in the present legislation. But it should be included in this Bill because the backward caste women are suffering all the time

They do not get anything. They get no respect in the houses and no facility anywhere. So, it is my demand through you to the Prime Minister. If the Prime Minister agrees, I want him to commit this on the floor of the Parliament. I request Mr. Prime Minister, please make the commitment on the floor of the Parliament that you will consider it. When you will consider the reservations for SC/ST women, you kindly include the reservation for backward classes also.

MR. SPEAKER : Right.

Yes, Shri E. Ahmed.

... (Interruptions)

SHRI E. AHMED (MANJERI) : Sir, we are not against giving reservation to women but I would like to make one submission before this House. This is a very important day when a landmark law we are going to make. But such a law cannot be made like they are making *dosa* and like that. We are to discuss the matter. There are deficiencies in the Bill ... (Interruptions) ... I may be allowed to speak ... (Interruptions) ... Even this time they are doing it. I may be given the opportunity to speak ... (Interruptions) ... You have allowed me to speak and I have the right to make my submission.

MR. SPEAKER : Yes, I am allowing you.

I do not know why so much noise is being unnecessarily created.

...(Interruptions)

KUMARI UMA BHARATI : Sir, please tell the Prime Minister to answer ... (Interruptions) ... It is a very important Bill ... (Interruptions)

MR. SPEAKER : Mamataji, why don't you give chance to others also ? Let them explain.

SHRI E. AHAMED : Sir, we are not against the reservation. It has to be provided but how to provide, in what manner to provide ? What is the provisions to be made so far as the Council of States and Legislative Councils are concerned ? Are these to be decided by this House ? What about Rajya Sabha ?

The House is to deliberate it. This is a very important Bill. That Bill cannot be passed without a discussion. We must have the discussion. We cannot be called retrograde.

Therefore, I say, there should be a discussion before passing this Bill.

MR. SPEAKER : Okay, I have heard everybody now. Yes, Mr. Prime Minister.

CONSTITUTION (EIGHTY-FIRST AMENDMENT) BILL\*\*

THE PRIME MINISTER (SHRI H.D. DEVE GOWDA): Respected Speaker, Sir, with your kind permission I would like to introduce the Bill. ... (Interruptions)

MR. SPEAKER : Let it be introduced.

SHRI H.D. DEVE GOWDA : Please hear me.

Sir, I beg to move for leave to introduce a Bill further to amend the Constitution of India.

MR. SPEAKER : The question is :

"That leave be granted to introduce a Bill further to amend the Constitution of India."

*The motion was adopted.*

SHRI H.D. DEVE GOWDA : I introduce the Bill.

Just one second, Sir.

For consideration, I would request you that we will call all Party Leaders meeting today itself because some very important issues have been raised by the hon. Members. Kumari Uma Bharati has raised a pertinent question about reservation for backward class ladies ... (Interruptions) ... Some of these points, I cannot brush aside. So, we will call the meeting of all Party Leaders today itself ... (Interruptions)

JUSTICE GUMAN MAL LODHA (PALI) : What about Rajya Sabha ? ... (Interruptions)

MR. SPEAKER : Justice Lodhaji, why are you interfering the Prime Minister ?

SHRI H.D. DEVE GOWDA : And then, whatever be the decision that is going to be taken in the all party leaders meeting, we will accept it ... (Interruptions)

MR. SPEAKER : Shri Mehta, please listen to me now. It is a Constitution amendment and therefore the Bill has to be passed by division. That is a constitutional requirement for which some time is required to make all the arrangements.

Secondly, the Prime Minister has rightly said that since some little points have come here and there, it is desirable that before the Bill is actually taken up for consideration, we will have a meeting of all the leaders. I am adjourning the House for one hour and the House will meet at...

(Interruptions)

MR. SPEAKER : At 12 o'clock the leaders of political parties may kindly come to my Chamber.

The House stands adjourned till 12.40 p.m.

11.41 hrs.

The Lok Sabha then adjourned till Forty Minutes past Twelve of the Clock.

12.44 hrs.

The Lok Sabha re-assembled at Forty-Four minutes past Twelve of the Clock.

(SHRIMATI GEETA MUKHERJEE in the Chair)

...(Interruptions)

[Translation]

DR. MURLI MANOHAR JOSHI : Madam Chairman, whether reservation has been made for the post of Speaker also ... (Interruptions)

MR. CHAIRMAN : Yesterday also I was in the Chair uptill 9.30 P.M.

...(Interruptions)

[English]

MR. CHAIRMAN : The Speaker is now busy with the Russian delegation which has come to meet him. In the meantime I would be in the Chair and we can take up Papers to be Laid on the Table.

By that time, he will finish and come here.

... (Interruptions)